

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-203
IB-3357/ND/2019

IN THE MATTER OF:

Variety Services Saket Pvt Ltd

Vs

S.M. Machines Pvt Ltd

....Applicant

....Respondent

SECTION

U/s 9 IBC code 2016

Order delivered on 12.03.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Rashi Bansal

For the Respondent :

ORDER

None present on behalf of Corporate Debtor. From the perusal of the records, it appears that on the last occasion, Corporate Debtor sought time to file reply but till date no reply has been filed as yet.

On the other hand, Mr. Rashi appeared on behalf of petitioner and submitted that sufficient opportunity is already been given to the Corporate Debtor to file reply.

Considering the submissions and facts, we think it proper to give last opportunity to file reply, if any. Let the same be filed within 7 days from today failing which Corporate Debtor shall be deemed to be debarred for filing the reply. No further adjournment will be granted on any ground. List the case on **27.03.2020.**

SJI-

(K.K. VOHRA)
MEMBER (T)

SJI-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)

(Chirag)